

High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

ORDER

No:- 1626/GS

Dated:- 18-05-2020

Whereas, one Mr. Urgain Dorjay S/o Shri Tundup Paljor R/o H.No. 18, Sarwati Lane, Talab Tillo, Jammu along with eleven others were engaged as Research Assistants in the High Court of J&K vide High Court Order No. 1514 dated 06.03.2020.

Whereas, the engagement order was duly notified in the print Media and uploaded on the website of the High Court as well.

Whereas the engagement order required, all the selected candidates to furnish an undertaking before the under-signed as per Schedule-I of the Guideline No. 8 notified vide Notification No. 578 dated 30.08.2016 as amended till date.

Whereas the said Mr. Urgain Dorjay did not furnish the requisite undertaking nor did he join as Research Assistant in the High Court of J&K.

Whereas a notice dated 41962/GS dated 17.03.2020 was issued through speed post asking him to intimate in writing whether or not he is willing to take up the assignment within seven days from the date of notice and in case no response is submitted /received, it shall be presumed that he is not interested to take up the assignment and further action for cancellation of his engagement Research Assistant shall follow. Despite the notice, a copy of which was also sent to him on his registered e-mail, said Shri Urgain Dorjay has not joined and it appears that he is not interested in taking up the job as Research Assistant.

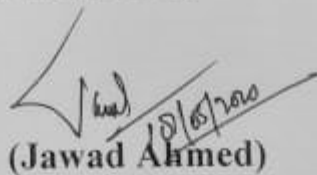
Keeping in view the facts mentioned above the engagement of Urgain Dorjay S/o Shri Tundup Paljor R/o H.No. 18, Sarwati Lane, Talab Tillo, Jammu made vide High Court Order No.1514 dated 06.03.2020 is cancelled,



Further, sanction is hereby accorded to the engagement of Ms. Irm Farooq Pandit D/o Shri Farooq Ahmad Pandit R/o Krankshivan Colony, Baghi Islam, Sopore, Baramulla, who falls next in merit list as Research Assistant in the High Court of J&K on consolidated honorarium of Rs. 40000/- per month on the following conditions:-

1. The engagement shall be purely on contractual basis initially for a period of one ^{year} and shall be governed as per the guidelines issued by the High Court vide Notification No. 578 dated 30.08.2016 as amended till date.
2. The selected candidate shall furnish an undertaking before the Registrar General in terms of guideline No. 8 of the Notification No. 578 dated 30.08.2016 as per schedule-I of the Guidelines under reference within seven days from the date of order failing which she shall not be allowed to take up the assignment.

By Order.

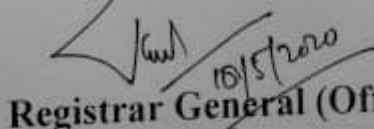

(Jawad Ahmed)

Registrar General (Officiating)

No:- 44944-58/GS Dated:- 18-05-2020

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Judicial, High Court of J&K, Jammu / Srinagar.
5. Director Finance, High Court of J&K, Jammu.
6. Accounts Officer, High Court of J&K, Jammu/Srinagar.
..... for information and necessary compliance.
7. Shri Urjain Dorgay S/o Shri Tundup Paljor R/o H.No. 18 Saraswati Lane, Talab Tillo, Jammu for information.
8. Ms. Irm Farooq Pandit D/o Shri Farooq Ahmad Pandit R/o Krankshivan Colony, Baghi Islam, Sopore, Baramulla for information and necessary compliance


Registrar General (Officiating)